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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 88/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Manish Mathur
(Wavesat India Telecommunication Pvt Ltd).
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.


ORDER

None present for Appellant. None present for ROC.

Proof of service of notice on ROC not filed.

Appellant not filed bank statement of the company, latest income tax return of the company and affidavit.

List the matter on 15.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL